

ACT No. III OF 1921.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 27th March,
1921.)

An Act further to amend the Code of Civil Procedure, 1908.

of 1908. **W**HEREAS it is expedient further to amend the
Code of Civil Procedure, 1908; It is hereby
enacted as follows:—

1. This Act may be called the Code of Civil Short title.
Procedure (Amendment) Act, 1921.

of 1908. 2. (1) In sub-section (3) of section 55 of the Amendment
of section 55,
Act V, 1908.
Code of Civil Procedure, 1908, for the words "will
be discharged" the words "may be discharged" shall
be substituted.

(2) In sub-section (4) of the same section for
the words "shall release" the words "may release"
shall be substituted.